

THE HIGH COURT OF MEGHALAYA SHILLONG

No.HCM/III/16/2014/

Dated February 3, 2014

STANDING ORDER NO.2 OF 2014

In supersession of the various Standing Orders and Notifications of the Hon'ble Gauhati High Court issued prior to 23rd March, 2013, which were applicable to this Court, following directions are issued:

1. As per the Order of Hon'ble Supreme Court of India, in WP(C)No.50 of 1998, Registry should henceforth not accept any such cases involving questions of environmental laws and/or relating to any of the seven Statutes specified in Schedule I of the National Green Tribunal, Act. 2010 (for Short the N.G.T. Act, 2010). All such pending cases, instituted after coming into force of the N.G.T. Act, 2010, shall be transferred to the National Green Tribunal, Kolkata.
2.
 - (a) Where both the Hon'ble Judges, who passed the order have retired, Review application shall be placed before available Bench.
 - (b) If one of the Hon'ble Judges is available, Review application shall be listed before Special bench of such Hon'ble Judge and the available Hon'ble Judge.
 - (c) In the matter cognizable by Single Judge if the Hon'ble Single Judge has retired, Review Application shall be listed as per roster.
3. Whenever a petition/appeal is filed, index should also give a brief description of the Document with date, in not more than one/two lines e.g:-

Annexure -1	Order dated DD/MM/YYYY passed by
Annexure- 2	Representation dated DD/MM/YYYY made by
Annexure- 3	Letter dated DD/MM/YYYY sent by the Respondent No.1 to the petitioner etc.
4. In the appeals/revisions the impugned judgment and order should be placed immediately before the index as the first item.

5.
 - (a) On application under Section 5 of the Limitation Act, number of days by which petition/appeal etc. is delayed be mentioned in first page itself.
 - (b) On application moved under Section 439 CrPC, date of arrest and name of police station/case number etc., be mentioned in the first page itself.
 - (c) In Contempt case, the order alleged to have been violated should be mentioned specifically in the first page with Annexure No. and Page No.
6. In the cause list the number of petitioners in a case be specified. For e.g. : ABC & 21 others instead of ABC & Ors.
7. Instead of annexing Court Fee stamps separately on various documents in the petition/appeal, as far as possible consolidated Court Fees may be affixed on a separate sheet of paper.
8. Xerox copies of papers/documents, which are neat and clean, legible with sufficient space in between the lines of the contents, enclosed along with the application and memorandum of appeal, may be accepted by the Registry for the purposes of Bench copy.
9. Where defects are pointed out by the Office are not cured by the parties, then such cases be listed as "Defective" before the Hon'ble Court for appropriate orders.
10. All part heard matters, after expiry of 1(one) month would stand released from the respective Benches and such matters shall be taken up by any Hon'ble Judge as per roster.
11. Whenever cause title of a Judgment/Order does not disclose the names and addresses of all the parties to the proceedings, a list of memo of parties shall be annexed to the certified copy of the Judgment/Order, so that the certified copy becomes a complete document in itself. It is further directed that the seal of the High Court of Meghalaya should be affixed either on the last page or on the reverse side of each page of the certified copies. The name of the Hon'ble Court/Bench and

the names of the Hon'ble Judges delivering the Judgment/Order should also be legibly shown on the certified copies.

CHIEF JUSTICE